GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA UNSTARRED QUESTION NO. 5728 TO BE ANSWERED ON FRIDAY, THE 4TH APRIL, 2025

Transparency in Political Funding

5728. Smt. Roopkumari Choudhary:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of the alternative mechanism that is being considered after the Supreme Court's verdict on Electoral Bonds;

(b) whether the Government mandate full disclosure of political donations, including donor identities and amounts, if so, the details thereof;

(c) whether the Government has any plan to establish an independent regulatory authority for political funding oversight, if so, the details thereof;

(d) whether the Ministry has consulted stakeholders on new political funding reforms, if so, the details of the recommendations thereof;

(e) the manner in which the Government proposes to prevent foreign influence in political donations and the timeline expected for implementing a new transparent political funding system; and

(f) whether new reforms ensure a level playing field for all political parties, if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (f): The Department of Economic Affairs has informed that there is no such proposal under consideration.
